

# **THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-38/2022/4434/A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Jitu Mani Barman,  
District & Sessions Judge,  
Goalpara.

Dated Guwahati, the <sup>th</sup> 30 May, 2024.

Sub:- **Earned leave.**

Ref:- Letter No. DJG/2124 Dated 21.05.2024.

Sir,

With reference to the above, I am directed to inform you have been granted **twenty three days of earned leave from 11.06.2024 to 03.07.2024**, subject to submission of your Leave Admissibility Report from the O/o the Accountant General (A&E), Assam. Further, you are allowed to hand over charge of your Court and Office to the Additional District & Sessions Judge, Goalpara, and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-38/2022/4435-4436/A, dated** , 30-05-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action (Copy of leave application is enclosed herewith).
- ✓ 2. The Project Manager, Gauhati High Court.

*h*  
**JT. REGISTRAR (VIGILANCE)**